

SCHEDULE II**FORM B****PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

For the attention of stakeholders of Ariston Pharma Nova Tech Private Limited

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Ariston Pharma Nova Tech Private Limited
2.	Date of incorporation of corporate debtor	October 19, 2012
3.	Authority under which corporate debtor is incorporated / registered	Register of Companies – Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN No. U24232TG2012PTC083734
5.	Address of the registered office and principal office (if any) of corporate debtor	D No.5-5-35/136/B, Ground Floor Prasanthi Nagar, IDA, Kukatpally Hyderabad TG 500072 IN.
6.	Date of closure of Insolvency Resolution Process	April 02, 2024
7.	Liquidation commencement date of the corporate debtor	April 03, 2024
8.	Name and registration number of the insolvency professional acting as Liquidator	Chillale Rajesh IBBI/IPA-001/IP-P00699/2017-2018/11226
9.	Address and e-mail of the Liquidator, as registered with the Board	B-725, Western Plaza, O. U. Colony, H. S. Darga, Hyderabad 500 008 Telangana. chillalerajesh@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the Liquidator.	B-725, Western Plaza, O. U. Colony, H. S. Darga, Hyderabad 500 008 Telangana. cirp.ariston@gmail.com
11.	Last date for submission of claims	May 03, 2024

Notice is hereby given that the Hon'ble National Company Law Tribunal Hyderabad Bench has ordered the commencement of a Liquidation of M/s. **Ariston Pharma Nova Tech Private Limited** on April 3, 2024.

The stakeholders of M/s. **Ariston Pharma Nova Tech Private Limited** are hereby called upon to submit their claims or update their claims submitted during the Corporate Insolvency Resolution Process as on the Liquidation Commencement date with proof on or before May 3, 2024 to the Liquidator at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.



Date: April 6, 2024

Place: Hyderabad.

Rajesh Chillale

IBBI/IPA-001/IP-P00699/2017-2018/11226

Liquidator, Ariston Pharma Nova Tech Pvt. Ltd.,